Matters Under Rule 377

[Shri Ahmed Mohammed Patel]

cided to cover 70 per cent of the population under television expansion programme. It it the fitness of things that many places are decided for high power and low power transmission stations. In Gujarat also quite a few places have been selected amongst which one is Bharuch.

I request that at Bharuch or Surat a high power transmission station should be established. In Banaskantha District of North Gujarat also a high power station should be established. It would be in consonance with policy because Banaskantha is a backward and border city to Pakistan.

It is urged that trasmission stations in Gujarat should be located on higher grounds or hills, so that optimum and more area could be covered. I wish that expeditious work on these projects would be undertaken so that we can view television by 1985.

(iii) Petro-chemical Complex at Barauni (Bihar)

SHRIMATI KRISHNA SAHI (Begusarai): Under Rule 377, I make the following statement:

Barauni in Bihar is the oldest oil refinery in the country. It was set up in 1964. But even now in 1983 it has been kept deprived of a petro-chemical complex. In 1980, on a non-official motion in the Lok Sabha; the Government assured the House that the Government would take very soon positive steps for the establishment of a petro-chemical complex at Barauni. In May, 1980, a Site Selection Committee was constituted by the Government for setting up a petro-chemical complex. The Committee submitted its report in March 1981. One of the recommendations of the Committee was that Barauni might be a suitable site for setting up aromatic caprolactam project. Recommendations of the Committee to set up one aromatic plant in Bombay, one in Cochin and one at Salempur in U.P. were accepted by the Government. It was also accepted that large-sized petrochemical plants can be set up at Barauni.

Since 20 years, this project is specially pending for the last three years, the Members of Parliament and the Government of Bihar have been demanding and representing to the Government of India for setting up a petro-chemical complex of Barauni. The local people in Barauni & Begusarai are also getting restive. This may result in agitation if prompt action is not taken for the establishment of aromatic caprolactam project. Therefore, I strongly request the Government to take immediate action for the establishment of this project.

(iv) Selection Broad for 'A and B' Posts.

SHRI EDUARDO FALEIRO (Mormugao): Under Rule 377, I make the following statement:

Due to constitutional provision, according to which only States are entitled to have a State Public Service Commission. Union Territories, even though with a Legislative Assembly like Goa, Daman and Diu, as deprived of this substantial advantage. As far as Goa is concerned, the recruitment for 'A' and 'B' post under the local Administration are made through the UPSC with the practical result that chances of the local people getting jobs are substantially reduced. It is obviously unfair to reduce the employment opportunities of the people of the Union Territories as compared to the States merely because of a constitutional hitch. This difficulty. however, has already been overcome in the Union Territories of Arunachal Pradesh and Mizoram where recruitment is made through a Selection Board. I submit that a similar Selection Board should be created for Goa also. The recruitment for 'A' and 'B' posts under the Goa Administration should not be made by the UPSC, but by a Selection Board consisting of a senior person to be nominated as Chairman by the Local Government and having as member such other persons as may be appointed by